



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa University
(Amendment) Bill, 2006**

(Bill No. 10 of 2006)

(As passed by the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM-GOA**

MARCH, 2006

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(Bill No. 10 of 2006)

A

BILL

*further to amend the Goa University Act, 1984
(Act 7 of 1984).*

BE it enacted by the Legislative Assembly of Goa in the Fifty-seventh Year of the Republic of India, as follows:-

1. *Short title and commencement.*— (1) This Act may be called the Goa University (Amendment) Act, 2006.

(2) It shall come into force at once.

2. *Substitution of new sections for sections 15A and 15B.*— In the Goa University Act, 1984 (Act 7 of 1984) (hereinafter referred to as the “principal Act”), for sections 15A and 15B, the following sections shall be respectively substituted, namely:-

“15A. Retirement age.— (1) The retirement age on superannuation of the teaching staff and of employees in ‘D’ category of the Goa University and of the affiliated colleges of the Goa University, whether aided by the Government or not, including the Principals of such colleges, shall be sixty years:

Provided that any member of the teaching staff referred to above who is due to retire on superannuation at sixty years in the middle of the academic year, such member of the teaching

staff shall be allowed to retire at the end of such academic year.

(2) A member of the teaching staff who is allowed to retire at the end of the academic year 2005-2006 on completion of the age of fifty-eight years on any day during the said academic year 2005-2006 shall also retire at the age of sixty years and the provisions of sub-section (1) shall accordingly apply to such member of teaching staff.

(3) The retirement age on superannuation of persons other than the teaching staff and of employees in 'D' category as stated in sub-section (1) above, by whatever category called, of the Goa University and affiliated colleges of the Goa University, whether aided by the Government or not, shall be fifty-eight years.

Explanation.—For the purpose of this section,-

- (a) "academic year" shall mean the period from 1st June to 31st May;
- (b) "teaching staff" shall mean and include all the teaching staff of the Goa University and also of all the colleges affiliated to the Goa University including Principals of such colleges.

15B. *Bar on University and its authorities.*—The Goa University or for that matter any authority under the Goa University Act, 1984 (Act 7 of 1984), shall not have any powers to make any statute dealing with the age of retirement or extension in service of any teaching staff or any other employee of the

Goa University or any teaching staff or any other employee of aided or non-aided colleges affiliated to the said University and if any such powers stand conferred on any authority under the provisions of the said Act, 1984, they shall, to that extent, stand repealed. Any statute so made or existing shall, to the extent it contravenes any of the provisions of the Goa University (Amendment) Act, 2006, be deemed to be void and of no effect."

3. *Amendment of section 15C.*— In section 15C of the principal Act, the words "teaching or" and the words and figure "including Principals of such Colleges," shall be omitted.